## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

TP No. 83-A/2016 with TP No. 83/397-398/NCLT/AHM/2016 (New) CA No. 259/2014 with CP No. 76/397-398/CLB/MB/2014 (Old)

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Sheela Chandrakant Shah & Ors.

V/s.

Daudayal Hotels Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** 

PANAN S. GODTANACA ADVOCATE

RESPONDENT Muliuseller No. 142

2. KETAN B. JAIN

ADVOCATE

PETITIONER 19. Mont of school of Associate Kailash Jethralam

## ORDER

Learned Advocate Mr. Ketan Jain i/b Learned Advocate Mr. Kailash Jethmalani present for Petitioners. Learned Advocate Mr. Pavan Godiawala present for Respondents no. 1 and 2. None present for Respondents no. 3 to 8.

Learned lawyer appearing on behalf of petitioner namely Mr. Ketan Jain submitted that his senior lawyer Mr. Kailash Jethmalani has undergone angioplast hence, not in a position to argue the matter and requested for some time.

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Written submission filed by petitioners with a copy to the Respondents.

List the matter on 29.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of December, 2017.